



FORM No. 4

See Rule (12)

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH

## ORDER SHEET

Application No. OA 1293 of 2004.

Applicant (s) Kumari Santhyanani Dash Respondent (s) Union of India & others

Advocate  
for Applicant (s) M/s. B. B. Patanaik  
M. K. Dash  
C. R. Nandy

Advocate  
for Respondent (s) .....

### NOTES OF THE REGISTRY

### ORDERS OF THE TRIBUNAL

I.P.O of Re. so fr. filed  
Copy Served.  
Defects pointed  
out in Scrutiny  
may kindly be seen.  
For favour of  
Registration/considera-  
tion please.

29.12.04  
on memo  
30.12.04  
S.O. (J)  
30/12/04

30/12/04

ORDER DATED: 31-12-2004.

Applicant who claims to be a  
Physically Handicapped person (to the tune  
of 60%) has filed this Original Application  
u/s.19 of the Administrative Tribunals Act,  
1985 seeking payment of family pension in  
her favour. Her father was a pension holder  
under the Respondents. On the death of her  
father, Applicant's widowed mother continued  
to receive family pension till her death on  
26.04.2000. It is the case of the Applicant  
that for the reason of a Govt. of India decision,  
a physically handicapped dependent of a pension  
holder/family pensioner holder is entitled to get

Notes of the Registry

Orders of the Tribunal

Order 21.12.04

Copies of order  
Copies of order  
to all respots. &  
copies of said  
order prepared  
for counsel for  
both side.

61/105

61/105  
5/12/04

life time family pension and since she (Applicant) is a physically handicapped dependent of Ex-pension holder/ex-family pension holder, she is entitled to get family pension. Non-consideration of her grievance to get family pension is the subject matter of this O.A. In the said premises, this O.A. is disposed of at the admission stage (after hearing Mr. B. B. Patnaik, learned counsel appearing for the Applicant and Mr. U. B. Mohapatra, learned Senior Standing Counsel for the Deptt., on whom a copy of this O.A. has already been served) with direction to the Respondents to consider the grievance of the Applicant and pass necessary consequential orders, within a period of 120 days from the date of receipt of a copy of this order. Liberty is hereby granted to the Applicant to represent her case to the Respondents (by giving more details) by the end of January, 2005; so that expeditious steps can be taken by the Respondents to examine the grievances of the Applicant and pass necessary orders within the time fixed.

Send copies of this order to the Respondents, alongwith copies of the OA, and free copies of this order be given to learned counsel for both sides.

*Johant*  
31/12/04  
MEMBER (JUDICIAL)